

C.P. No. 28/94 New
for order, on 28.2.94 (28/2/94)
A.P. 15th

8

Dated: 28.2.94
Shri D.V. Gargal, Counsel
for the applicant.

Issue notice to the alleged
Contemner returnable on 28.3.94.

3/3
4/3

(Lalshmi Swaminathan)
M (J)

M.R. Ishak

(M.R. Ishak)
M (A)

M

Dated: 28.3.94.

Notice is issued to
Contemner on 4-3-94
M

Shri D.V. Gargal for the
applicant. Shri V.S. Masurkar for
the respondents.

Shri Masurkar states that the
President has disposed of R.P. Under
Rule 29 by his order dated 30.10.93
but the Regd. Post letter ^{sent} to the
applicant was returned to the
respondents by the postal authorities.
He delivered that letter to the
applicant who is present here today.

In view of this position, nothing
survives in the Contempt petition.
It is disposed of.

28/3/94
Order/Judgement despatched
to Applicant/Respondent (s)
on 28/3/94.

15/4/94

(N.K. Verma)
M (A)

(M.S. Deshpande)
M.C.